

ASSAM ACT XIII OF 1957

THE ASSAM LAND AND REVENUE REGULATION (AMENDMENT) ACT, 1957

(Received the assent of the Governor on the 27th August 1957)

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An

Act

to provide for the safety of Government interest against various loans and advances issued by Government as security of unencumbered landed properties.

Preamble.—Whereas it is expedient to make provision for the safety of Government interest against various loans and advances including Housing Loans issued by Government on security of unencumbered landed properties.

It is hereby enacted in the Eighth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Land and Revenue Regulation (Amendment) Act, 1957.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

2. Definitions.—In this Act, unless there is anything repugnant in the subject or context—

(1) "Government"—means State Government of Assam.

3. Amendment of Section 71 of Regulation I of 1886.—Insert the following proviso after the third proviso to Section 71 of the Assam Land and Revenue Regulation, 1886, namely:—

"Fourthly, nothing in this section shall apply to encumbrances created in favour of Government in any Estate."